

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

102. IA/3421/2024 C.P. (IB)/119(MB)2021

**IN THE MATTER OF**

ICICI Bank Limited

VS.

Ushdev Engitech Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Resolution Professional:- Adv. Shrishti Agnihorti (PH)

For the Respondent:

**ORDER**

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**IA/3421/2024:-**

The prayer in the present case is for condonation of delay of the claims filed by National Security Depository Limited, Department of Goods and Service Tax, Tamil Nadu Sales Tax Office. In view of the submissions made by the Ld. Counsel for the Applicant RP the delay is condoned. RP is directed to consider the claims of the above stated parties. IA **disposed of**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)